

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1130/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Vertex Chemicals  
V/s.  
Arient Sciences Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Prasshant Bormi Advocate i/b. Bormi Co. Advocate for Petitioner		Prasshant Bormi
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**ORDER**

**TCP 1130/I&BC/NCLT/MB/MAH/2017**

1. Learned Representative from the side of the Petitioner is present. None present from the side of the Respondent Debtor.
2. Although on the last occasion, i.e. on 14.08.2017, the Respondent Debtor was represented by a legal Representative and had made a statement at bar that certain "settlement" is in progress. He has also assured that on or before 31.08.2017, a sum of Rs.5 lakhs shall also be paid. In spite of the assurances given to the Court, no compliance has been made. Non-compliance may result into a serious action against the Respondent Debtor as prescribed under the Code. On the next date of hearing any responsible person of the Debtor Company or Director in person is to be present.
3. Meanwhile the Petitioner is directed to propose the name of the IRP, as not yet proposed. Petitioner shall intimate the contents of this Order to the Debtor.
4. Matter is adjourned to **10.11.2017**.

Sd/-

**BHASKARA PANTULA MOHAN**

Member (Judicial)

Date : 29.09.2017

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Sd/-

**M.K. SHRAWAT**

Member (Judicial)